

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.41539 of 2015

(Arising out of Order-in-Appeal No.82/2015-ST dt.30.04.2015 passed by Commissioner of Central Excise (Appeal-I), Coimbatore Circuit Office @ Salem Commissionerate)

M/s.Hotel Southson (P) Ltd

A/4, Bharathi Street
Swarnapuri
Salem – 636 004

Appellant

VERSUS

Commissioner of Central Excise

No.1, Foulks Compound
AnaiMedu, Salem – 636 001

Respondent

APPEARANCE:

For the Appellant : Sh.Venkatachalam S, Advocate

For the Respondent : Ms.K.Komathi, JC (AR)

CORAM :

**HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SH.ANIL G.SHAKKARWAR, MEMBER(TECHNICAL)**

DATE OF HEARING :02.03.2020

DATE OF DECISION :02.03.2020

FINAL ORDER No.40633/2020

PER BENCH

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeal is dismissed.

(dictated and pronounced in court)

(Sulekha Beevi C.S.)
Member (Judicial)

(ANIL G.SHAKKARWAR)
Member (Technical)

Vsr/Rkp